

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
06-02-2024 AT 10:30 AM**

**IA (IBC) 260/2024 in CP (IB) No. 99/9/HDB/2023**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

G S Agencies

**...Operational Creditor**

**VS**

M/s. Jiva Steels Private Limited

**...Corporate Debtor**

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 260/2024**

Learned Counsel Mr. Srinivas, for applicant/ Resolution Professional and Mr. Vakiti Vineeth Reddy, Resolution Professional present through Video Conference. Heard in part. At request for continuation, matter adjourned to 12.02.2024. Club this IA along with IA No 1855/2023. Meanwhile, let the synopsis of events that are taken place from first COC made till date of filing this application be furnished. We further direct the members of the COC shall be present on next hearing date either physically or through Video Conference. Let registry communicate these proceedings to all the members of COC and also the Resolution Professional.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**